

d  
SLP(C)No. 16251 OF 2001

ITEM No. 19

Court No. 9

SECTION XII  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16251/2001

(From the judgement and order dated 06/07/2001 in CRP 1493/01  
of The HIGH COURT OF MADRAS)

S. JAYARAMAN

Petitioner (s)

VERSUS

K. THANGAPANDI NADAR & ORS.

Respondent (s)

( With prayer for interim relief and Office Report )

Date : 29/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr. S. Aravindh, Adv.  
Mr. Rakesh K. Sharma, Adv.

For Respondent (s) Mr. ATM. Sampath, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

On oral application of the learned counsel,  
Respondent Nos. 2 and 3 are deleted from the array of parties  
at the risk of the petitioner. Cause-title be amended  
accordingly. List the matter after one week.

.SP1

(S. Thapar)  
PS to Registrar

(V.P. Tyagi)  
Court Master